

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH, BANGALORE

ORDER SHEET (Contd.)

Order sheet contd...

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Date	Office Notes	Orders of Court
20.1.86	<p>Deputy Registrar, High Court of Karnataka in his letter dt.17.1.86 forwarded in original an Interlocutory Application, presented in the Registry of High Court of Karnataka to the Registrar, CAT(AB) Madras with a copy of the forwarding letter to this Registry(Dy.No.6/86).</p> <p>Registrar, CAT(AB), Bangalore directed that papers and files relating to Main Writ Petition be collected from the High Court of Karnataka before the next sitting of the Tribunal.</p>	
23.1.86	<p>Papers relating to Main Writ petition/s were obtained from Dy.Registrar (Sh.Vaijanathappa) High Court of Karnataka.</p>	<p>IA in Application, No. 15/86 (T)</p> <p>The Counsel for applicant present: Advocate Shri Vasudeva Rao, Central Govt. Standing Counsel, represented the Respondents.</p> <p>Respondents to file counter-affidavit if any before the next hearing and to give a copy to the Counsel for applicant. This application will come up for hearing on 20-02-1986.</p> <p>31-1-86 I.A. I filed.</p> <p>Advocate for the Applicant has filed an interlocutory application and affidavit praying to grant an order staying the operation of order dt. 6-5-85 with a direction to additional allowances to the Applicant pending disposal of the main application, for the reasons stated in the I.A.</p> <p>(No I.A. was brought by Dy.Registrar, Madras). 31/1/86</p>
		<p>20-02-1986</p> <p>Mr. S. Nair Member 31-1-86</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

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ORDER SHEET (contd.)

DATE

20.2.86

OFFICE NOTES

ORDERS OF TRIBUNAL

GRJ

At the instance of the learned counsel for respondents the matter is adjourned for final hearing to 26.3.1986.

The respondent is directed to file the counter statement in the meanwhile.

20.2.86.

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As directed by the Hon'ble Member (A), the case which is to come up before the Bench on 26-3-86 is now posted for 16-4-86.

Accordingly, notices to the concerned are put up for signatures please

21/3/86

By Regd. Atty
LAWM

Notice issued

Case of 21.3.86. C. 26-3.
graves trachar. retained
reserved.

P.T.O.

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**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
16.4.86		<p><u>LHAR</u></p> <p>None present for the applicant. Counsel for the respondent Shri Padmarajiah seeks extension of time to file the counter statement. The case be posted for hearing on 26th May 1986. No further extension will be granted for filing the counter statement.</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> Member(A) 16.4.1986</p> <p style="text-align: center;">JF</p>
30.4.86	<p>Notice of hearing date being issued on 25.4.86 to the applicant's counsel.</p> <p><u>25.4.86</u></p> <p>No notice dated 25.4.86 issued to Advocate for petitioner is added.</p> <p><u>25.4.86</u></p>	
26.5.86		<p>Sh Vaundev Rao appearing on behalf of Sh Padmarajiah requests that time may be granted for filing the counter. Two weeks time granted for the purpose. A copy of the same shall be served directly on the counsel for the applicant under intimation to the Registry. The application is posted for final hearing on 24.6.86.</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> (LHAR Regd) Member(A) 26.5.86</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> Member(J) 26.5.86</p>

Date	Office Notes	Orders of Tribunal
24.6.86		<p style="text-align: center;">5</p> <p>At the request of Counsel for Respondent Shri Basavaraj, the case adjourned to 3.7.86.</p> <p style="text-align: center;">Dr</p> <p><i>Ch. Ramakrishna Rao</i> (L.H.A. Regd) (Ch. Ramakrishna Rao) Member (AM) Member (JM) 24-6-86 24-6-86</p>
26-6-86	<p>Statement of Objns. to O.S. No. 182 filed in const on 24/6/86. Adjud.</p> <p>R.</p> <p>Notice of 25-6-86 issued to the Applicant & R-3 through their Advocates.</p> <p>Notice issued to the Applicant that his Advocate is received but undelivered.</p>	
3-7-86		<p>Shri Padmajaiah appears for Respondent by Shri Basavaraj, Advocate off for Respondents. Shri Raghavendra- char appears for Respondent No. 3. Applicant not present either in person or through his Counsel. Shri Padmajaiah requests that at least 2 weeks' time may be granted for obtaining instructions. Request granted. The application will be heard on 21.7.86.</p> <p style="text-align: center;">Dr</p> <p><i>Ch. Ramakrishna Rao</i> (L.H.A. Regd) (Ch. Ramakrishna Rao) Member (AM) Member (JM) 3-7-86 3-7-86</p>

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
16.7.86	Notice dt 8.7.86 issued to the Applicant through his Advocate is added to file.	
21.7.86		Advocate Sh C.R. Kantharaj present for applicant. Sh Basavaraj present, for Respondents counsel At the request of Sh Basavaraj, this application is posted for tomorrow i.e. 22.7.1986. Sh Kantharaj, Counsel for applicant has no objection.
22.7.86		<p>Shri Ch. Lakshmi (C.H.A Rep) (Ch. Lakshmi Shiva Rao) Member(AM) Member(TRE) 21.7.1986 21.7.1986</p> <p>Shri Shailendra, Advocate present on behalf of Shri M.R. Achary, Counsel for the Applicant. Shri None present for Respondents. Shri Shailendra states that Shri M.R. Achary, advocate is appearing for the Applicant and requests for a short adjournment for filing the <u>Vakalatnama</u> and getting ready for the hearing. Request granted. Application is adjourned to</p>

Date	Office Notes	Orders of Tribunal
5.8.86	Sri. M.R.K. Sreedhar for	6.8.86.
	C.R. Kantadas for A	Ch. Ad. No.
	Sri. M.V. Rao for R	(L.H.A.-Rejo) (Ch. Ramakrishna Rao) Member (Ad) Member (T)
	Adjourned to 25/8/86	22-7-86.
		22-7-86.
		B.O. D C.O C.H.
25.8.86.	Sri. K. Sreedhar for	
	applicant Sri. N. Basavayya	
	for R. Sri. M. Reghavendu	
	Clear for R3 present.	
	Application is adjourned	
	to 26/8/86 at request.	
		B.O.
		3 C.O.C.H.2
26.8.86	Both Side Counsel	
	present. Case is adjourned	
	to 11/9/86 at request.	
		B.O.
		3 C.O.C.H.2

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
1.9.86.	<p>Sri. C.R. Kunteyaj for A. present. Sri. N. Basavayaj [REDACTED] is adjourned to 16/9/86 at sequel. B.O. <u>3</u> coet. 2</p>	
16/9/1986	<p>Sri. C.R. Kunteyaj, Advocate, present for the applicant. Sri. M. R. Acham present for Respondent No 3. Sri. Acham requests for one week time to file objections. Request granted. The case is adjourned to 24/9/1986.</p> <p>B.O.</p> <p> 16/9/86 Court-2</p>	
24/9/86.	<p>The Honorable Shri. C.R. Ramakrishna Rao (M.R.) The Honorable Shri. J.H.A. Rego. (M.A.) Sri. K. Sreedhar for Applt. present. Sri. N. Basavayaj & Sri. M.R. Acham for R. present. Judgment pronounced. Appln. is dismissed</p> <p>B.O. <u>3</u> coet. 2</p>	

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Date	Office Notes	Orders of Tribunal
27.X.1986	<p>The applicant was appointed as an Accountant in Chitradurga Head Office (CHO) on the basis of the results of the P.O. R.M.S. Accountants Examination held on 28.4.1983. The appointment to the post of Accountant carried with it an additional allowance of Rs. 45/- p.m. An order was passed by respondent No.1 (R1) on 6.5.1985 posting the 3rd respondent No.3 (R3), officiating APM as Accountant in the place of the applicant who was directed to work as Postal Assistant, CHO. Aggrieved by this order, the applicant filed the W.P. which has since been transferred to this Bench and numbered as an application.</p> <p>2. The stand taken by the official regarding in their reply to the application is that R3 was holding the post of Wireless Inspector (WI) when the applicant was posted as an Accountant at CHO; that subsequently, the post of WI was abolished; that he also qualified for the post of Accountant at the examination held in 1980 itself; that as there was no post of Accountant vacant at that time, he was appointed as WI, which carried the same scale of pay as a sequel to the abolition of the post of WI, he was posted as Accountant relieving the applicant.</p> <p>3. After considering the facts of the case, we are satisfied that the applicant had not acquired any vested right to the post of Accountant and the posting of R3 in his place, in the circumstances, was justified.</p> <p>4. In the result, the application is dismissed. There will be no order as to costs.</p>	
		 (CH. RAMAKRISHNA RAO) MEMBER (J) 27.X.1986.
		 (L.H.A. REGO) MEMBER (A) 27.X.1986.
	dms.	